

Ram Karan Sharma Vs. Dr. V. Rajagopalan & Others

13.11.2014

Present: Mr. D.R. Sharma, counsel for the petitioner
Mr. Dhirender Shukla, counsel for the respondents

1. The present CP has been filed alleging non-compliance of the order dated 16.05.2014 passed in O.A. NO. 00366/2014 which had been disposed of in the light of the orders dated 04.04.2014 passed by the Hon'ble High Court with the observations that "the recommendations of the Select Committee dated 04.05.2011 are required to be accepted by the State and Union Governments, subject to the consideration of the claim of appointment of Shri Birthal from the day his junior has been recommended for appointment".
2. Learned counsel for the respondents submits that a fresh proposal including all the other officers, who had become eligible in the meantime, was sent to the UPSC for approval which in turn has asked them to get modification of the order dated 04.04.2014 passed by the Hon'ble High Court so as to include the names of other persons and to send fresh proposal thereafter.
3. A connected O.A. (No. 00613/2014) has been disposed of, with a direction to the State Govt. to move appropriate application before the High Court for the purpose.
4. Concededly, the recommendation dated 04.05.2011 sent by the State Govt. has not been accepted by the UPSC and the matter is still pending. Moreover, we had disposed of the O.A. in the light of the order dated 04.04.2014 passed by the Hon'ble High Court and the compliance thereof has not yet been made and identical directions have also been issued by this Court in the connected O.A.